The Haryana and Punjab Agricultural Universities (Haryana Amendment) Act, 1991

Act 15 of 1991

Keyword(s):
Central Act Amendment, Haryana and Punjab Agricultural Act, 1970


(HARYANA AMENDMENT]

THE HARYANA AND PUNJAB AGRICULTURAL UNIVERSITIES (HARYANA AMENDMENT) ACT, 1991

(Haryana Act No. 15 of 1991)

Sections.

1. Short title.
(HARYANA AND PUNJAB AGRICULTURAL UNIVERSITIES (HARYANA AMENDMENT) ACT, 1991)

(Haryana Act No. 15 of 1991)

(Received the assent of the President of India on the 8th October, 1991 and was first published in the Haryana Government Gazette (Extraordinary), Legislative Supplement Part 1 of the 31st October, 1991.)

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1 For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated 5th March, 1991, Page
AN ACT

To amend the Haryana and Punjab Agricultural Universities Act, 1970, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Forty-second Year of the Republic of India as follows:-

1. This Act may be called the Haryana and Punjab Agricultural Universities (Haryana Amendment Act, 1991).

2. In the Haryana and Punjab Agricultural Universities Act, 1970 (hereinafter called the principal Act), for the words “the Haryana Agricultural University” wherever occurring, the words “Chaudhary Charan Singh Haryana Agricultural University” shall be substituted.

3. In sub-section (2) of Section 13 of the principal Act,-
   (i) in sub-clause (iv) of clause (d), for the sign “.”, the sign “;” shall be substituted; and
   (ii) after clause (d), the following clause shall be added, namely,-
   “(e) one nominee of the Indian Council of Agricultural Research.”
PART I

LEGISLATIVE DEPARTMENT

Notification

The 23rd December, 1997

No. Leg. 28/97.—The following Act of the Legislature of the State of Haryana received the assent of the President of India on the 17th November, 1997, and is hereby published for general information:—

Haryana Act No. 22 of 1997

THE HARYANA AND PUNJAB AGRICULTURAL UNIVERSITIES
(HARYANA AMENDMENT) ACT, 1997

AN

ACT

to amend the Haryana and Punjab Agricultural Universities Act, 1970,
In its application to the State of Haryana.

BE it enacted by the Legislature of the State of Haryana in the Forty-
eighth Year of the Republic of India as follows:—

1. This Act may be called the Haryana and Punjab Agricultural Universities (Haryana Amendment) Act, 1997.

2. In sub-section (4) of section 34 of the Haryana and Punjab Agricultural Universities Act, 1970, for the words and sign "Examiner, Local Fund Accounts", the words and signs "Director, Local Audit, Haryana" shall be substituted.

B. B. GULATI,
Secretary to Government, Haryana,
Legislative Department.
PART I

LEGISLATIVE DEPARTMENT

Notification

The 3rd April, 1998

No. Leg. 14/98.—The following Act of the Legislature of the State of Haryana received the assent of the President of India on the 9th March, 1998, and is hereby published for general information:—

Haryana Act No. 11 of 1998

THE HARYANA AND PUNJAB AGRICULTURAL UNIVERSITIES (HARYANA AMENDMENT) ACT, 1996

AN

ACT

to amend the Haryana and Punjab Agricultural Universities Act, 1970, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Forty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Haryana and Punjab Agricultural Universities (Haryana Amendment) Act, 1996.

2. To clause (i) of section 9 of the Haryana and Punjab Agricultural Universities Act, 1970, the following proviso shall be added, namely:—

"Provided that the University shall not create any non-teaching post or revise the pay scales of the non-teaching employees without obtaining the approval of the Government;.”

B. L. GULATI,
Secretary to Government, Haryana,
Legislative Department.

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